## Court No. - 2

Case :- WRIT - C No. - 6049 of 2023

**Petitioner:** - Anshuman Singh Rathore

**Respondent :-** Union Of India Thru. Secy. Ministry Of Edu.

New Delhi And 3 Others

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** A.S.G.I.,Afzal Ahmad Siddiqui,Anand Dwivedi,C.S.C.,Mahendra Bahadur Singh,Sanjeev Singh,Sudhanshu Chauhan,Vikas Singh

## Hon'ble Vivek Chaudhary, J. Hon'ble Subhash Vidyarthi, J.

- 1. Heard Sri Sanjeev Singh, learned Additional Chief Standing Counsel appearing on behalf of the State, Sri Sudhanshu Chauhan, learned counsel appearing on behalf of Union of India at some length and Sri Sandeep Dixit, learned Senior Advocate assisted by Sri Afzal Ahmad Siddiqui, learned counsel for the Madarsa Board, who has filed a supplementary counter affidavit today in the Court, which is taken on record.
- **2.** In the reply filed by the Union of India, the question whether the State can have statutory Education Boards, permitting religious education, is not answered by the Union of India.
- **3.** Sri Sudhanshu Chauhan, learned counsel appearing on behalf of Union of India will seek instructions on the aforesaid point in writing from the Ministry of Education and Ministry of Minority Affairs, Union of India by day after tomorrow i.e. 02.02.2024 and place them before this Court.
- **4.** It is expected that both the Ministries will fully cooperate with the learned counsel for Union of India, who shall advance his submissions before this court on 02.02.2024

positively.

**5.** For further hearing, <u>put up tomorrow i.e. 01.02.2024 at 2:15 p.m.</u>

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(Subhash Vidyarthi, J.) (Vivek Chaudhary, J.)

**Order Date :-** 31.1.2024

Ram.